

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

20. IA 5487/2023 IA 2950/2024 In C.P. (IB)/368(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

NAME OF THE PARTIES: - IA 5487/2023 Kamal Agarwal

V/s

Prashant Jain

IA 2950/2024 Mr. Prashant Jain

V/s

Kamalkumar Agarwal

IN THE MATTER OF

Axis Bank Limited

V/s

Supreme Transport Organisation

Private Limited.

**Section: 60(5), 19(2) Application under any other provisions- IBC U/s 7 of
Insolvency & Bankruptcy Code, 2016**

ORDER

IA.No.5487/2023: -

Presence: -

Adv. Paras Mithal

..... Applicant.

Adv. Himanshu Vidhani a/w Adv. Siddhesh Rajput

i/b Chandhiok & Mahajan

.... Respondent No.1.

Heard and **Reserved for orders.**

IA.No.2950/2024: -

Presence: -

Adv. Himanshu Vidhani a/w Adv. Siddhesh Rajput

i/b Chandhiok & Mahajan

..... Applicant.

Adv. Paras Mithal

... Respondent through VC.

Counsel for the Respondent seeks time to file reply. Counsel for the Respondent is granted two weeks' time to file the reply by serving an advance copy of the reply to the counsel for the other side, failing which the right to file reply shall stand forfeited. List this matter on **01.08.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)